

Several hon. Members rose—

Mr. Deputy-Speaker: Order, order. Please sit down.

Shri Mohammad Elias: If that is the real union, then, why did they not prevent the strike. They talk so much about democracy. Today, it was said that more than 96 per cent of the workers there on strike. This is the report of the *Statesman*. Then, why don't they accept democracy—they talk of democracy—and prevent the strike? (*Interruption*). The Maharashtra State has failed to tackle this problem. The Central Government must intervene in the matter. Otherwise, there will be serious repercussions in the industries throughout India. (*Interruption*).

Mr. Deputy-Speaker: Order, order. We cannot go on like this.

Shri Yajnik (Ahmedabad): Just one point. The Labour Minister has spoken about bonus. But the real question is the cut in the dearness allowance. That had been secured after a long series of strikes.

Shri Jagjivan Ram: I have said that there are quite a number of other demands.

An hon. Member: This is the most important.

Shri Jagjivan Ram: There are quite a number of other demands, but I have said that the most important of all, which exercises the mind of the workers, was the payment of bonus.

Shri S. M. Banerjee: And D.A.

Shri Jagjivan Ram: So far as D.A. is concerned,—and I am being very frank to the House, and perhaps the mill-owners have raised the issue of reduction in D.A. as a counterblast from the employers' side. The issue is pending before the lower court. We hope that the labour court to which this matter has been referred will not agree to that. (*Interruption*).

Mr. Deputy-Speaker: Order, order. **Shri Bhagat.**

13.15 hrs.

PAPER LAID ON THE TABLE
GOVERNMENT SAVINGS CERTIFICATES
RULES, 1965

The Minister of State in the Ministry of Finance (Shri B. R. Bhagat): I beg to lay on the Table a copy of the Government Savings Certificates Rules, 1965, published in Notification No. G.S.R. 1889 in Gazette of India dated the 16th December, 1965, under sub-section (3) of section 12 of the Government Savings Certificates Act, 1959. [*Placed in Library. See No. LT-5665/66*].

13.15½ hrs.

RE. CALLING ATTENTION NOTICE
(Query)

Mr. Deputy-Speaker: The House will now resume general discussion of the railway budget for 1966-67.

डा० राम मनोहर लोहिया :
(फर्खावाः) मैं आपसे एक व्यवस्था चाहता हूँ। आपने कल इस सदन में कहा था . . .

उपाध्यक्ष महोदय : कौन सा रुल है ?

डा० राम मनोहर लोहिया : आपने कल इस सदन में कहा था कि राजस्थान के मामले में आप अपना निर्णय यहाँ देंगे . . .

उपाध्यक्ष महोदय : वह खत्म हो चुका है। आपके दोस्त हमारे पास आये थे और उन्होंने हमारे साथ इस चीज को डिमकस किया था।

I stick to the rule.

श्री हुकम चन्द कछवाय : कौनसा दोस्त था ?

डा० राम मनोहर लोहिया : मेरे दोस्त ने मुझ से कहा है कि कोई भी समझोता नहीं हो पाया। इसलिए मैं खाली आपको एक नियम बता देना चाहता हूँ। आप उपाध्यक्ष महोदय . . .

Mr. Deputy-Speaker: Order, order.

डा० राम मनोहर लोहिया : 378 नियम आप देखिये।

Mr. Deputy-Speaker: You cannot raise a point of order on my rulings.

डा० राम मनोहर लोहिया : इसके सम्बन्ध में भी तो लिखा हुआ है ।

उपाध्यक्ष महोदय : बीच में कोई प्वाइंट ऑफ़ ऑर्डर नहीं उठ सकता है ।

Yesterday I requested the Members. At the instance of Dr. Singhvi, they came and saw me; we had a discussion, and they were satisfied and they have taken some steps also. I am not going to allow any further discussion on that. There cannot be any point of order.

डा० राम मनोहर लोहिया : ग्राम प्वाइंट ऑफ़ ऑर्डर भी नहीं सुनेंगे ? 376 के बारे में भी नहीं सुनेंगे ?

उपाध्यक्ष महोदय : ऑर्डर ऑर्डर ।

डा० राम मनोहर लोहिया : ग्रामीणों को कहा है कि किस चीज के ऊपर प्वाइंट ऑफ़ ऑर्डर है ।

उपाध्यक्ष महोदय : ग्राम आप बैठ जाइये ।

I am sorry the hon. Dr. Lohia is obstructing the proceedings of the House. I will have to take serious steps if he does not resume his seat.

श्री बागड़ी (हिसार) : 197 के आधीन मेरा एक व्यवस्था का प्रश्न है । राजस्थान के अन्दर घास खा कर लोग जी रहे हैं । इलाहाबाद के अन्दर मुखमरी है । सारे देश के अन्दर . . .

Mr. Deputy-Speaker: I am not hearing any point of order.

श्री बागड़ी : इस घास को जोकि लोग खा रहे हैं सदन पटल पर रखने की आप इजाजत दो ।

Mr. Deputy-Speaker: I do not see any point of order.

Shri N. Sreekantan Nair (Quilon): It is not for the Chair to rule out a point of order until and unless he has heard the point. The proceedings of the House must be respected. You

are not acting legally; you are not acting correctly. (Interruption).

श्री रामसेवक यादव (बाराबंकी) : मैंने एक प्लानाकर्षण दिया था । वह राजस्थान पंजाब, महाराष्ट्र और उत्तर प्रदेश में दुग्ध के बारे में था । यहाँ खा खा कर मोटे हो रहे हैं लेकिन वहाँ लोग घास खा रहे हैं । यह वह घास है जो वे खा रहे हैं ।

Mr. Deputy-Speaker: Order, order. You must have received the notice; it has been disallowed. You cannot go on like this.

श्री बागड़ी : यह जो घास है और जिस को खा कर वे जिन्दा रहते हैं इसको सदन पटल पर रखने की इजाजत दें ।

Mr. Deputy-Speaker: If you proceed like this, I will have to ask you to go out.

13.17 hrs.

RAILWAY BUDGET—GENERAL
DISCUSSION—Contd.

Shri N. R. Laskar (Karimganj): Yesterday, I was speaking about the self-sufficiency of the Indian railways. What I wanted to say is that the railways should not lessen their efforts in this regard. I suggest and hope that the railways should make vigorous efforts so that at least by the end of the fourth Five Year Plan, there should be no imports to be made so far as the railways are concerned, and thus set an example for other industries, both in the public and the private sector, so as to follow the example. I say this because there is great need for self-sufficiency for the country's economic progress and development.

Then, about the surcharge levied on certain commodities, Sir, most of the hon. Members who have taken part so far, in this debate have opposed this